

(घ). जानकारी एकत्र की जा रही है और यथा समय सभा पटल पर रख दी जायेगी।

Land Allotted to Ex-Servicemen in Madhya Pradesh

2662. SHRI G. C. DIXIT : Will the Minister of DEFENCE be pleased to state :

(a) whether land is being allotted to ex-servicemen in Districts East and West of Nimad in Madhya Pradesh and if so, the acreage of land allotted to them during the last two years and the number of ex-servicemen who were allotted land ;

(b) the names of the places where the land has been allotted and the basis of this allotment ; and

(c) whether the State Government also undertake transfer of land belonging to ex-servicemen from one District to another and if so, the details regarding the distribution of land in various districts as also the names of those Districts ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : (a) to (c). The information is being obtained from the State Government and will be laid on the Table of the House in due course.

Madhya Pradesh Development Scheme

2663. SHRI G. C. DIXIT : Will the PRIME MINISTER be pleased to refer to the reply given to Unstarred Question No. 4730 on the 21st August, 1968 and state :

(a) whether information regarding development schemes of Madhya Pradesh has since been received from the Government of Madhya Pradesh ; and

(b) if so, the details thereof ?

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY AND MINISTER OF PLANNING (SHRIMATI INDIRA GANDHI) : (a) Yes, Sir.

(b) A statement is placed on the Table of the House. [Place'd in Library. See No.] 1—307 691.

National Cadet Corps in Madhya Pradesh

2664. SHRI G. C. DIXIT : Will the Minister of DEFENCE be pleased to state the amount proposed to be spent and already spent during 1968-69 on the National Cadet Corps in Madhya Pradesh by the Central Government and the State Government respectively ?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI M. R. KRISHNA) : The entire expenditure on NCC is not booked separately. Based on per capita cost of the planned cadet strength of NCC in Madhya Pradesh during 1968-69, the approximate expenditure by the Central Government and the State Government during the year is expected to be Rs. 64.34 lakhs and Rs. 47.47 lakhs respectively. Approximate expenditure during 1968-69 by the Central and the State Government is Rs 58.97 lakhs and Rs. 43.51 lakhs respectively.

रंगीन साड़ियों के उत्पादन पर रोक

2685. श्री गं० च० दीक्षित : क्या बंबे-शिक व्यापार तथा पूर्ति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि सरकार ने विद्युत चालित करघों द्वारा रंगीन साड़ियों के बुनने पर प्रतिबन्ध लगाने का पक्का निर्णय किया है ;

(ख) यदि हाँ, तो इसके क्या कारण हैं और क्या सरकार का सफेद घोटियों ग्रथवा साड़ियों के बुनने पर भी मिलों पर प्रतिबन्ध लगाने का विचार है ;

(ग) यदि नहीं, तो इसके क्या कारण हैं ; और

(घ) यदि हाँ, तो यह रोक कब से लागू करने का प्रस्ताव है ?

बंबे शिक व्यापार तथा पूर्ति मन्त्रालय में उपमन्त्री (श्री राम तेवक चौबरी) : (क) जी हाँ।

(ख) हथकरघा उद्योग को संरक्षण देने

के लिए, शक्तिचालित करघा जांच समिति ने रंगीन साढ़ियों का उत्पादन केवल हथकरघा उद्योग के लिए सुरक्षित करने की सिफारिश की थी। भारत सरकार ने यह सिफारिश स्वीकार कर ली है। मिलों द्वारा धोतियों तथा साढ़ियों का उत्पादन भी 1963 के स्तर तक सीमित कर दिया गया है।

(ग) प्रश्न नहीं उठता।

(घ) मिलों द्वारा धोतियों तथा साढ़ियों के उत्पादन को 1963 के स्तर तक सीमित करने का प्रतिबन्ध 19 मई, 1967 को लागू किया गया।

Fresh Graduate Engineers Recruited as Apprentices in Defence Factories

2666. SHRI TENNETI VISWANATHAN : Will the Minister of DEFENCE be pleased to lay on the Table a statement showing :

(a) the number of fresh Graduate Engineers (Mechanical) recruited every year as Apprentices for training in Hindustan Aeronautics Limited, Garden Reach Workshops Ltd., Calcutta, Mazagaon Docks Ltd., Bombay, Praga Tools Ltd., Secunderabad, Bharat Earth Movers Ltd., Bangalore, Ordnance Factories and Plants of the Heavy Engineering Corporation, Ranchi (Datia) ;

(b) the qualifications required of such trainees and the duration of training ;

(c) the value of stipends paid ;

(d) the procedure for selection (whether by examination or by interview) ;

(e) the dates of the next examinations/selections to be made in 1969 and the procedure for giving publicity to such examinations/selections ; and

(f) the scope for absorption of the trainees in the defence organisations mentioned in part (a) above ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI L. N. MISHRA) : (a) to (f) The information is being collected and will be laid on the Table of the House as soon as possible.

Export of Textiles to Burma

2667. SHRI P. C. ADICHAN :
SHRI S. K. TAPURIAH :

SHRI VALMIKI CHOUDHARY :

Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) whether a big order for export of Indian textiles has been secured recently from Burma ;

(b) if so, the value of the order and the nature and extent of textiles to be exported ; and

(c) to which mills the order has been assigned ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI RAM SEWAK CHOWDHARY) : (a) to (c). An order worth about Rs. 3.98 crores is reported to have been secured by the Cotton Textiles Export Promotion Council for export of cotton textiles (yarn and cloth) to Burma. It is for the Council to make allocation of this order to the Members of its Panel.

Chairmen of Rubber and Coir Boards

2668. SHRI MANGALATHUMADAM : Will the Minister of FOREIGN TRADE AND SUPPLY be pleased to state :

(a) when the term of the Chairmen of the Rubber and Coir Boards expire ;

(b) on how many occasions and for which years non-officials were appointed to these top posts in Kerala ; and

(c) the mode of appointment to such posts ?

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE AND SUPPLY (SHRI RAM SEWAK CHOWDHARY) : (a) The present terms of the Chairmen of the Rubber and Coir Boards will expire on 13th July, 1969 and 1st August, 1969 respectively.

(b) Non-officials were appointed on four occasions as Chairman, Rubber Board, between the years 1947 to August, 1955.

No non-official has ever been appointed to the post of Chairman, Coir Board.

(c) The Chairman of the Rubber and Coir Boards is appointed by the Central Government in pursuance of Section 4(J)